

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH 'B', KOLKATA**  
**[BEFORE SHRI P.M. JAGTAP, HON'BLE VICE PRESIDENT (KZ) &**  
**SHRI A.T. VARKEY, HON'BLE JUDICIAL MEMBER]**  
**[Through Virtual Court]**

**I.T.A. No. 799/Kol/2019**  
Assessment Year: 2014-15

**Smt. Kalawati Devi Sharma**.....**Appellant**  
**322, Tirupati Apartments,**  
**G.T. Road, Belurmath,**  
**Howrah - 711 202.**  
**[PAN: ALTPS 5884 J]**

**Vs**

**Pr. CIT- 16, Kolkata**.....**Respondent**  
**3, Govt. Place (West),**  
**Kolkata - 700 001.**

**Appearances by:**

*Shri Anil Kochar, Advocate appearing on behalf of the Assessee.*  
*Shri Imokaba Jamir, CIT appearing on behalf of the Revenue.*

Date of concluding the hearing : November 03, 2020

Date of pronouncing the order : November 03, 2020

**ORDER**

**PER P.M. JAGTAP, VICE-PRESIDENT (KZ):**

This appeal filed by the assessee is directed against the order of Ld. Pr. CIT - 16, Kolkata dated 28.03.2019 passed u/s 263 of the Income Tax Act, 1961.

2. In this case, the authorised representative of the assessee has filed a letter dated 18.09.2020 seeking permission of the bench to withdraw this appeal filed by the assessee. Since the ld. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

**3. In the result, the appeal of the assessee is dismissed.**

Order Pronounced in the Open Court on 3<sup>rd</sup> November, 2020.

Sd/-  
(A.T. VARKEY)  
JUDICIAL MEMBER

Sd/-  
(P.M. JAGTAP)  
VICE PRESIDENT

**Dated: 03/11/2020**  
Biswajit, Sr. PS

Copy of order forwarded to:

1. Smt. Kalawati Devi Sharma, 322, Tirupati Apartments, G.T. Road, Belurmath, Howrah – 711 202.
2. Pr. CIT – 16, Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar  
ITAT, Kolkata